

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.231/2005 in
O.A. No.2709/2004

New Delhi this the 26th day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri N.P. Singh Ex-Tax Assistant
Central Excise & Customs, Meerut,
R/o Q.No.263 MIG Phase-II,
Pallavpuram, Meerut.

-Applicant

(By Advocate: None)

Versus

1. Shri R.K. Tiwari
Member Personnel
Central Board of Excise & Customs
Ministry of Finance, North Block,
New Delhi.

2. Shri V.K. Sharma,
Chief Commissioner Central Excise,
Mangal Pandey Nagar,
Meerut.

3. Shri Sanjay Gupta
Joint Commissioner Central Excise
Mangal Pandey Nagar,
Meerut.

-Respondents

(By Advocate: Shri A.S. Singh)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Heard the learned counsel of respondents.

2. It is maintained on behalf of the respondents that vide Annexure R-1 dated 14.1.2005 and Annexure R-2 dated 22.6.2005, the directions of this court have been complied with.

3. In this light, CP is dropped and notices to the respondents are discharged, however, with liberty to the applicant to resort to proceedings in accordance with law on remaining aggrieved.

S. Raju
(Shanker Raju)
Member (J)

cc.

V.K. Majotra
26/9/05
(V.K. Majotra)
Vice Chairman (A)